

**GOVERNMENT OF INDIA  
COMMUNICATIONS AND INFORMATION TECHNOLOGY  
LOK SABHA**

UNSTARRED QUESTION NO:1065  
ANSWERED ON:02.08.2006  
DEMERGER OF SURPLUS LAND OF VSNL  
Saroj Shri Tufani

**Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:**

- (a) whether talks with Videsh Sanchar Nigam Limited are on regarding demerger of surplus land;
- (b) if so, the details thereof; and
- (c) the details of surplus land available with VSNL indicating the names of the States in which such land is located?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (DR. SHAKEEL AHMAD)

- (a) The matter of `Demerger of surplus land of VSNL` is actively being pursued with VSNL (Videsh Sanchar Nigam Limited).
- (b) As per Share Holders` Agreement (SHA), the strategic partner namely, PFL (Panatone Finvest Limited), a Tata group company, has formed a realty company, namely HPIL (Hemisphere Properties India Limited), to which the surplus land is to be demerged. M/S PFL/VSNL have raised certain issues regarding liabilities for duties/Taxes etc. The Government is in process of taking decision in this respect so that `Scheme of demerger` could be finalized.
- (c) The details of surplus land available with VSNL indicating the names of the states in which such land is located is given as under :

S.NO LOCATION AREA OF THE LAND  
DECLARED SURPLUS

(In Acre) STATE  
1 Dighi-pune 524.00 Maharashtra  
2 Halishshar-Calcutta 35.19 West Bengal  
3 Chattarpur-New Delhi 58.00 Delhi-NCT  
4 Greater Kailash-New Delhi 70.00 Delhi-NCT  
5 Padiananllur-Chennai 85.94 Tamil Nadu  
Total 773.13